

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).36722/2019

(Arising out of impugned final judgment and order dated 16-04-2019 in MFA No. 200966/2014 passed by the High Court of Karnataka at Kalaburagi)

THE BRANCH MANAGER LEGAL
NATIONAL INSURANCE COMPANY LIMITED

Petitioner(s)

VERSUS

PINTU & ANR. Respondent(s)
(WITH I.R. and IA No.170381/2019-CONDONATION OF DELAY IN FILING)

Date : 15-11-2019 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Manu Shalia, Adv.
Ms. Manjeet Chawla, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing on behalf of the petitioner has relied upon the decisions of this Court in *National Insurance Co. Ltd. v Balakrishnan*¹ and *Jagtar Singh alias Jagdev Singh v Sanjeev Kumar and Others*² in support of the proposition that since the insurance policy was an "act only policy" and not a "comprehensive package policy", the insurer is not liable for the injuries which were sustained by the pillion rider.

Delay condoned.

Issue notice, returnable in six weeks.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER

1 (2013) 1 SCC 731

2 (2018) 15 SCC 189